

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 7333 of 2019

Hira Singh

... ..**...Petitioner**

-Versus-

Employers in relation to the Management

of Lodna Colliery of M/s BCCL

.... **...Respondent**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioners : Mr. N. K. Mehta, Advocate

For the Respondent : Mr. A. K. Das, Advocate

05/07.07.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onward. They have no complaint in respect to the audio and video clarity and quality.

As prayed, four weeks' time is granted to the learned counsel for the petitioner for removing the defects' as pointed out by the office.

Put up this case after four weeks'.

(Dr. S.N. Pathak, J.)

punit/-